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Title: Re: Pending compensation by NLC to affected displaced families and using of CSR funds locally for benefit of people of Tamil Nadu.

DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM): Hon Chairman Sir, Vanakkam. NLC India Limited is one of the PSUs in India which has a Navratna Status. This is in my Chidambaram parliamentary constituency. This NLC has an annual turnover of more than Rs 1000 Crore. Those who have given their lands and houses to this Company and who have lost their livelihood are still struggling hard asking for due compensation and employment. In this scenario, NLC has been engaged in expanding the mining activities. This has resulted in displacement of hundred of villages in this area. Particularly the expansion work is planned upto to Kattumannargudi of in my constituency. But NLC is not ready to give compensation to the affected people. I urge that there should be a compensation of Rs 1 Crore per acre besides providing employment to one member of each of the affected families. Moreover, CSR funds should be used locally. But the CSR funds of NLC are being used in the northern States of the country, where the BJP is power. This should be stopped. I therefore urge upon the Government that the CSR funds of NLC should be spent for the programmes and schemes implemented in and around areas of NLC in my constituency. NLC also provides employment to people who are not residents of Tamil Nadu. I urge that employment in NLC should be ensured for the people of Tamil Nadu. Thank you